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NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CP(IB)No.1055/KB/2019

Present: 1. Hon'ble Member(J), Shri Jinan K.R.

2. Hon'ble Member (T), Shri Harish Chander Suri

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 3rd March, 2020, 10:30 A.M

Name of the Company	Maa Bhawani Concrete Works Vs. Venus Controls & Switchgear Pvt. Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Gaurav Purkayastha, Adv.
A. SIKDAR, Adv.

Operational
Creditor

[Signature]
3/3/2020

Jayashruti Mukherjee Adv.
Anand Dutta Adv.

Corporate
Debtor

[Signature]
3/3/20

ORDER

Ld. Counsel for the Operational Creditor appears. Ld. Counsel for the Corporate Debtor appears.

Ld. Counsel for the Operational Creditor submits that certain incurable defects have been emerged in the application and seeks permission to withdraw the CP with liberty to file fresh application.

Permission is granted. CP is disposed of as withdrawn with liberty to file fresh application in accordance with Code and Regulations.

File is consigned to records.

[Signature]

(Harish Chander Suri)
Member (T)

[Signature]

(Jinan K.R.)
Member (J)